

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 563/GT/2020**

Subject : Petition for revision of tariff for the period from COD i.e. 31.7.2017 to 31.3.2019 after truing up exercise in respect of Kudgi Super Thermal Power Station Station-I (2400 MW).

**Petition No. 29/GT/2021**

Subject : Petition for approval of tariff for the period 2019-24 in respect of Kudgi Super Thermal Power Station Station-I (2400 MW)

Petitioner : NTPC Limited

Respondents : APEDCL and 11 others

Date of Hearing : **16.2.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Kartikay Trivedi, Advocate, NTPC  
Shri Ashutosh K. Srivastava, Advocate, NTPC  
Shri Rudraksh Bhushan, NTPC  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Dr. R. Kathiravan, TANGEDCO  
Shri I. Sudhakar, TANGEDCO  
Ms. Bhabna Das, Advocate, BESCOM  
Shri N. Sai Kaushal, Advocate, BESCOM

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner circulated written note of arguments and made detailed oral submissions in these matters. He also submitted that the Petitioner may be permitted to file its rejoinder to the reply of the Respondent BESCOM, which was accepted by the Commission.

2. The learned counsel for the Respondent BESCOM referred to the reply and mainly pointed out that the details with regard to Water charges and GSHR have not been furnished by the Petitioner.

3. The learned counsel for the Respondent, TANGEDCO referred to the reply and made detailed oral submissions in these matters



4. The Commission, after hearing the parties, directed the Petitioner to provide the following additional information, after serving copy on the Respondents, on or before **24.3.2023**:

- (a) The details of under recovery of O&M expenses and decapitalization;*
- (b) Detailed justification for requirement of additional chlorination plant claimed as additional capital expenditure;*
- (c) The details of revenue generated from the sale of infirm power.*

5. The Respondents are permitted to file their replies by **10.4.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **24.4.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, orders in these petitions were reserved.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

